

FORM G

**INVITATION FOR EXPRESSION OF INTEREST FOR
FINDEAL INVESTMENT PRIVATE LIMITED OPERATING IN BUSINESS OF
FINANCIAL INTERMEDIATION AND INVESTMENT ACTIVITIES AT FLAT NO.
1201, BLISS- B, UNICORN'S GLOBAL ARENA, TIVARI VILLAGE, NAIGAON
(EAST), THANE, MAHARASHTRA, INDIA, 401208**

(Under sub-regulation (1) of Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	FINDEAL INVESTMENT PRIVATE LIMITED (Under CIRP) CIN: U67120MH1995PTC088263 PAN: AAACF0945J
2.	Address of the registered office	Flat No. 1201, Bliss- B, Unicorn's Global Arena, Tivari Village, Naigaon (East), Thane, Maharashtra, India, 401208.
3.	URL of website	NIL
4.	Details of place where majority of fixed assets are located	Presently, there are no fixed assets available in the company as per the last available Audited Financial Statements for FY 2023-2024.
5.	Installed capacity of main products/ services	Not Applicable [As there are no fixed assets/manufacturing facilities available in the company]
6.	Quantity and value of main products/ services sold in last financial year	Nil (as per the last available audited financial Statements for FY 2024-25)
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at:	All the details are available at the office of the Resolution Professional and can be sought by sending mail at cirpfindeal@gmail.com .
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be obtained by emailing at: cirpfindeal@gmail.com
10.	Last date for receipt of expression of interest	21 st March, 2026
11.	Date of issue of provisional list of prospective resolution applicants	31 st March, 2026
12.	Last date for submission of objections to provisional list	05 th April, 2026
13.	Date of issue of final list of prospective resolution applicants	15 th April, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	20 th April, 2026
15.	Last date for submission of resolution plans	20 th May, 2026
16.	Process email id to submit Expression of Interest	cirpfindeal@gmail.com



17.	Details of the corporate debtor's registration status as MSME.	Not Available
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Date: - 24th February, 2026
Place: - Ahmedabad

Dharmendra D. J.



IP Dharmendra Dhelariya
Resolution Professional
Findeal Investments Private Limited
(Company undergoing Corporate Insolvency Resolution Process)
Email: cirpfindeal@gmail.com
IP Registration No.: IBBI/PA-001/IP-00251/2017-2018/10480
AFA Number: AA1/10480/02/300626/108340
AFA valid upto 30/06/2026

Guru Tegh Bahadur – Hind Di Chadar: The Radiant Torch of Religious Freedom

Bhiwandi, Bhagwandas Vishwakarma:

In Indian history, there are a few who valued principles above their own lives. Guru Tegh Bahadur is one such luminous name. He earned the title “Hind Di Chadar,” meaning the Shield of India, because of his unparalleled sacrifice. This sacrifice was not for a single religion, but for the protection of freedom of faith for all humanity.

Guru Tegh Bahadur was born on April 1, 1621, in Amritsar. His childhood name was Tyag Mal. His father, Guru Hargobind, was the sixth Sikh Guru, who introduced the concept of Miri-Piri—the balance between temporal and spiritual authority. These values deeply influenced young Tyag Mal. From an early age, he excelled in meditation, spiritual reflection, and martial arts. Because of the extraordinary bravery he displayed in battle, he was given the name “Tegh Bahadur,” which means “Brave Wielder of the Sword.”

In 1664, after the passing of Guru Har Krishan, he became the ninth Guru of the Sikhs. After assuming Guruship, he traveled extensively across Punjab, Bihar, Bengal, and Assam. His mission was not merely religious preaching but also the eradication of social injustice, superstition, and fear. He encouraged people to live honest lives rooted in hard work, selfless service, and devotion to God. His spiritual compositions, rich in themes of detachment, the transient nature of worldly life, and unwavering faith in the Divine, are included in the sacred scripture Guru Granth Sahib.

During the 17th century, India was under the rule of the Mughal emperor Aurangzeb. In certain regions, forced religious conversions were taking place, particularly



against Kashmiri Pandits. In their desperate search for protection, they approached Guru Tegh Bahadur. In this critical moment, the Guru displayed immense courage and moral clarity. He declared that if he accepted conversion, many would follow, but if he stood firm, countless others would find the strength to preserve their faith.

His stand was not merely religious—it was a powerful defense of human rights. He upheld freedom of religion as a fundamental human value. He firmly opposed coercion in matters of faith and was willing to sacrifice his life for this noble cause.

In 1675, he was arrested and taken to Delhi, where he was subjected to severe torture. His companions were brutally executed before him, yet he remained steadfast in his principles. Finally, on November 11, 1675, he was beheaded in Delhi. His martyrdom shook the conscience of the nation. At the site of his execution now stands the Gurdwara Sis Ganj Sahib, a sacred memorial that bears witness to his immortal sacrifice.

Guru Tegh Bahadur's martyrdom is a unique



example in Indian history. He did not sacrifice his life for his own religion alone, but for the protection of others' faith. That is why he is honored as “Hind Di Chadar.” Just as a protective cloth shields a person from harm, he shielded the spiritual freedom of an entire nation.

After his martyrdom, his son Guru Gobind Singh assumed leadership of the Sikh community and later founded the Khalsa Panth, giving a new direction to the struggle against injustice. At the foundation of these historic developments lay the sacrifice and ideals of Guru Tegh Bahadur.

In today's world, where tensions often arise over religion, caste, and language, his life teaches us tolerance, mutual respect, and the

true spirit of humanity. He demonstrated that authentic spiritual leadership means standing up for the freedom and dignity of others.

“Hind Di Chadar” is not merely a title—it is an eternal symbol of courage, religious freedom, and selfless sacrifice. The life and martyrdom of Guru Tegh Bahadur will forever remain a shining com

example of the noble values embedded in Indian civilization.

Author: Ajay Laxmibai Limbaji Patil
Institution: Zilla Parishad Central School, Rahanal
Taluka: Bhiwandi
District: Thane
Mobile: 8422031680
Email: ajaylimbajipatil@gmail.com

PUBLIC NOTICE

TAKE NOTICE that the original allottee Mr. Yusufbhai Hussainbhai Lokhandwala had allotted the Core House No.A-22, admeasuring 25 sq.mts. built-up area at Gorai (1) Tapasya CHS Ltd., Plot No.28, RSC-22, Gorai-1, Borivali (West), Mumbai – 400 091, vide Allotment letter and also as per Indenture of Lease dated 05.10.1989 between Mhada & Society, duly registered bearing document No.P-10042/89 dated 06.10.1989 and later on the said society issued Five (5) fully paid-up shares of Rs.50/- each bearing Distinctive No.106 to 110, Shares Certificate No.2 dated 10.02.1994 and thereafter by an agreement dated 16.11.1994 Mr. Yusufbhai Hussainbhai Lokhandwala had sold to Mr. Baliram Totaram Patil & Mrs. Indumati Baliram Patil, and later under Amnesty Cheme-2019 vide case No.COB/AY/4202/2019 dated 30.09.2019 and further by an Agreement dated 25.01.1998 Mr. Baliram Totaram Patil & Mrs. Indumati Baliram Patil had sold to Mr. Sunil Bahiru Kute and later under Amnesty Cheme-2019 vide case No.COB/AY/4203/2019 dated 30.09.2019 and got Mhada transfer in his favour vide Mhada letter No.E.M/W.M./3639/19 dated 26.11.2019 and thereafter the said Society had accepted the membership and endorsed in his name on the aforesaid Share Certificate and during the course of time my client Mr. Sunil Bahiru Kute had lost/misplaced the aforesaid original Allotment letter issued by the MHADA in the name of original allottee Mr. Yusufbhai Hussainbhai Lokhandwala, for which a lost/misplaced online complaint had been lodged at Borivali Police Station, Borivali (West), Mumbai – 400067, Mumbai City, bearing Complaint No.26500-2026 dated 22.02.2026, accordingly my client is the absolute and lawful sole owner of the said core house intend to sell the said premises to any prospective buyer/s ANY PERSON or PERSONS having any claim or claims against or in respect of the aforesaid core house and/or in respect of lost/misplaced of original allotment letter and any other related documents and/or premises or any part thereof by way of any right, title or interest, mortgage, encumbrance, lease, lien, charge or otherwise howsoever are hereby requested to make the same known in writing with documentary proof to Mr. ANUJ VINOD MORE, Advocate, Bombay High Court, having office in the name of MOR ASSOCIATES, at 85/D-4, Gorai (1) Vishram CHS Ltd., RSC-1, Gorai-1, Borivali (West), Mumbai - 400091, within a period of 14 days from the date hereof otherwise such claim or claims, if any, will be considered as waived and abandoned unconditionally and irrevocably. At Mumbai dated this 24th day of February, 2026.

ANUJ VINOD MORE
Advocate, Bombay High Court

BEFORE THE STATE CONSUMER DISPUTES REDRESSAL COMMISSION FOR MAHARASHTRA AT MUMBAI
Old Secretariats Building, Extension Building, Ground Floor, Opp. Jahangir Arts Gallery, M. G. Road, Kalaghoda, Mumbai - 400 032

EXECUTION APPLICATION NO. SC/27/EA/47/2025 IN SC/27/CC/16/59

Mr. Satish Dashrath Choutankar V/S M/S. Perfect Builders

1) Mr. Satish Dashrath Choutankar R/at:- Bhagirthi -8,2nd Floor, Afghn Church, Colaba, Mumbai-5.
Versus
2) M/S. Perfect Builders Registered Office at:- H-3, Plot No. 14, Swaan Rekha, Lokgram Kalyan (East), Represent Mr.Laxman Kashinath Gujar Public Notice

TAKE NOTICE THAT the Appellant above named has / have filed Execution Application No. 47/2025, before: State Consumer Disputes Redressal Commission for Maharashtra at Mumbai WHEREAS the Execution Application above mentioned was listed before the Commission for the hearing/submission but as it is not possible to serve the notice by regular service, to Accused /Respondents, hence the Hon'ble Commission ordered the service by substituted service i.e. Public Notice by paper publication. Notice is hereby given to Accused /Respondent, that if you wish to contest the Execution Application you are required to remain present on 06/04/2026, at 10.30 a.m. in person or by pleader duly instructed and produce the documents in your defence on which you desire to rely on TAKE FURTHER NOTICE THAT in default of your appearance on the date and time above mentioned the Execution Application will be proceeded for determination in your absence and no further Notice in relation thereto shall be given Given in my hand on this , Mumbai Day of 20th Feb. 2026



Registrar (Legal)
State Consumer Disputes Redressal Commission
Maharashtra Mumbai

BEFORE THE STATE CONSUMER DISPUTES REDRESSAL COMMISSION FOR MAHARASHTRA AT MUMBAI
Old Secretariats Building, Extension Building, Ground Floor, Opp. Jahangir Arts Gallery, M. G. Road, Kalaghoda, Mumbai - 400 032.

EXECUTION APPLICATION NO. SC/27/EA/44/2025 IN SC/27/CC/16/60

Mr. Kishor Dhanu Gore V/S M/S. Perfect Builders

1) Mr. Kishor Dhanu Gore R/at :- 4/22, Simantini Gupat Road, Gavdevi, Dombivali (West), Email- Kishorgore1965@gmail.com Versus
1) M/S. Perfect Builders Registered Office at :- H-3, Plot No. 14, Swaan Rekha, Lokgram Kalyan (East), Represent Mr.Laxman Kashinath Gujar Public Notice

TAKE NOTICE THAT the Appellant above named has / have filed Execution Application No. 44/2025, before: State Consumer Disputes Redressal Commission for Maharashtra at Mumbai WHEREAS the Execution Application above mentioned was listed before the Commission for the hearing/submission but as it is not possible to serve the notice by regular service to Accused /Respondents, hence the Hon'ble Commission ordered the service by substituted service i.e. Public Notice by paper publication. Notice is hereby given to Accused /Respondent, that if you wish to contest the Execution Application you are required to remain present on 06/04/2026, at 10.30 a.m. in person or by pleader duly instructed and produce the documents in your defence on which you desire to rely on TAKE FURTHER NOTICE THAT in default of your appearance on the date and time above mentioned the Execution Application will be proceeded for determination in your absence and no further Notice in relation thereto shall be given Given in my hand on this , Mumbai Day of 20th Feb. 2026



Registrar (Legal)
State Consumer Disputes Redressal Commission
Maharashtra Mumbai

FORM G
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FINANCIAL INTERMEDIATION AND INVESTMENT ACTIVITIES AT FLAT NO. 1201, BLISS- B, UNICORN'S GLOBAL ARENA, TVARI VILLAGE, NAIGAON (EAST), THANE, MAHARASHTRA, INDIA, 401208

(Under sub-regulation (1) of Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN / LLP No.	FINDEAL INVESTMENT PRIVATE LIMITED (Under CIRP) CIN: U67120MH1995PTC088263 PAN: AAACF0945J
2. Address of the registered office	Flat No. 1201, Bliss- B, Unicorn's Global Arena, Tvvari Village, Naigaon (East), Thane, Maharashtra, India, 401208.
3. URL of website	NIL
4. Details of place where majority of fixed assets are located	Presently, there are no fixed assets available in the company as per the last available Audited Financial Statements for FY 2024-2025.
5. Installed capacity of main products/ services	Not Applicable [As there are no fixed assets/manufacturing facilities available in the company]
6. Quantity and value of main products/ services sold in last financial year	NIL (as per the last available audited financial Statements for FY 2024-25)
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at:	All the details are available at the office of the Resolution Professional and can be sought by sending mail at cirpfindeal@gmail.com .
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be obtained by emailing at: cirpfindeal@gmail.com
10. Last date for receipt of expression of interest	21 st March, 2026
11. Date of issue of provisional list of prospective resolution applicants	31 st March, 2026
12. Last date for submission of objections to provisional list	05 th April, 2026
13. Date of issue of final list of prospective resolution applicants	15 th April , 2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	20 th April, 2026
15. Last date for submission of resolution plans	20 th May, 2026
16. Process email id to submit Expression of Interest	cirpfindeal@gmail.com
17. Details of the corporate debtor's registration status as MSME.	Not Available

Date: - 24th February, 2026
Place: - Ahmedabad
Resolution Professional
Findeal Investments Private Limited
(Company undergoing Corporate Insolvency Resolution Process)
Email: cirpfindeal@gmail.com
IP Registration No.: IBBAC/PA-001/IP-0025/12017-2018/10480
AFA Number: AA11/10480/02/300626/108340/
AFA valid upto 30/06/2026

मुख्य कार्यालय - विरार,
दुरध्वनी क्र. ७२९१३७०००६ / ७२९१३७०००९
जावक क्र. वविशम / कवि/ ४३६० / २०२५-२०२६
दिनांक :- २३/०२/२०२५



वसई विरार शहर महानगरपालिका

प्रभाग समिती डी आचोळे, नालासोपारा (ए) जाहीर नोटीस

महाराष्ट्र मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९ चे कलम ४६९ अन्वये जाहिर नोटीस खालील मालमत्तेच्या हस्तांतरण संबंधाने वसई विरार शहर महानगरपालिका प्रभाग समिती डीकार्यालय आचोळे नालासोपारा येथे प्राप्तझालेल्या मालमत्ता धारकांच्या प्रकरणपरत्वे नोटीसीनुसार सदर हस्तांतरण संदर्भाने कोणत्याही हितसंबंधाने हरकत अगर आक्षेप असल्यास ही नोटीस प्रसिद्ध झाल्यापासून ७ दिवसाच्या आत हितसंबंधाच्या व हरकतीच्या लेखी पुराव्यासह वसई विरार शहर महानगरपालिका प्रभाग समिती डी कार्यालय आचोळे नालासोपारा येथे लेखी स्वरूपात हरकत नोंदवावी अन्यथा करवसुलीच्या सोयीसाठी सदर हस्तांतरण करून महानगरपालिका दफ्तरी याबाबतची नोंद घेतली जाईल.

अ. क्र.	विभाग	मालमत्ता क्र.	रिसीट नं.	ज्याचे नावे मालमत्ता आहे त्याचे म्हणजे मालमत्ता विकणाऱ्या किंवा करदात्याचे नाव	खरीददाराचे किंवा अभिहस्तांकन करदात्याचे नाव
१	आचोळे -०६	१३८/२१	२०९८२	रघुनाथ पांडूरंग पाटणकर	संदीप सखाराम झिमण
२	आचोळे -०४	२२७/४९	२०९७५	मनोहर आत्माराम घरत	स्मिता संदीप गुरव
३	आचोळे -०८	१८३/५८	२०९३७	राजेंद्र दाजीराम देवडे	विष्णुप्रिया साहू व बसंत कुमार साहू
४	आचोळे -०८	२१० /७८	२०९३१	साई क्रिस्टल रिटर्स	फुलचंद रामलखन यादव
५	आचोळे -०८	७०/३४	२०९४८	मारिया फर्नांडीस व अंथोनी फ्रान्सीस फर्नांडीस	सेजल सं. जोशी व शुभम सं. जोशी
६	आचोळे -०८	१२१ /४२	२०५४६	निर्मला रमेश चव्हाण	दिपक अमरसिंग देवकरे व भरत अमरसिंग देवकरे
७	आचोळे -०२	९५ /६९	२०९२९	राजेंद्र कदम	सीमा संजय दीक्षीत
८	आचोळे -०२	३११/७२	२०९२२	श्री. इन्टरप्रायजेस	दिपक मनोहर सोपारकर
९	आचोळे -०२	३०६ /६६	२०९२२	मिनाक्षी राजकुमार साबळे	पुष्पा अरुण मिश्रा
१०	आचोळे -०२	३२६/१९	२०९८८	किशोर गंगाराम देवळे	प्रियंका प्रमोद पवार
११	माणिकपूर- २/२	AC२०/३६३६२	२४५२२	जगदीश गोएंका	गेपाल एन भुनिया
१२	आचोळे - १/१	६९१ / ३६	२४४१७	सुरज कृष्णा फाळके व कृष्णा बाजीराव फाळके	वर्षा कृष्णा फाळके व शोभा कृष्णा फाळके
१३	आचोळे -०५	११५/६	२४५२१	अंजुस मोहम्मद शकील शेख	शाहिन सखार सय्यद रिझवी
१४	आचोळे ०७	७८/२९	२४४७३	अशोक भिमराव गायकवाड	कंचन नरेश सोलंकी
१५	आचोळे - १०	४५९/५३	२४४५५	राजाराम अग्रवाल व अनिता राजाराम अग्रवाल	गौरव शंकर कोरावांकर व प्रणिता गौरव कोरावांकर
१६	आचोळे - १०	४४ / १८	२४५०७	सुभ्रा रॉय	संतोष रुपनारायण यादव व आरती संतोष यादव
१७	आचोळे - १०	३४३/३१	२४५२८	प्रतापभाई के. भानुशाली	निकेत नितीन भानुशाली
१८	आचोळे - १०	३४३/६८	२४५२४	प्रतापभाई के भानुशाली	नितीन खिमजी भानुशाली
१९	आचोळे - १०	३४३/६७	२४५२६	प्रतापभाई के भानुशाली	नितीन खिमजी भानुशाली
२०	आचोळे - १०	३४३/३६	२४५२७	रंजित पी. सुर्वे	प्रवीण मुकेश ठाकूर व शिवांगी प्रवीण ठाकूर
सही/- सहा. आयुक्त प्रभाग समिती डी आचोळे वसई विरार शहर महानगरपालिका					



WESTERN RAILWAY
HIRING OF ATTENDANT
ON CONTRACT BASIS

Deputy Chief Engineer (Construction) II, Western Railway, Opposite Indore Railway Station, Near Patel Bridge, Indore-(MP) 452001 invites E-Tender Notice No: IND- DYCE-C-II-RC-TADK-01 , Date: 16.02.2026. Name of Work: Hiring of attendant in lieu of TADK on contract basis for 24 Months for officers working at Indore of Ratlam Division of Western Railway. Approximate Cost of Work: ₹ 18,44,928/- Bid Security: ₹ 25,000/-. Date and Time of Submission of Bid: 09.03.2026 upto 15:00 Hrs. Date and time of Opening of Bid: On 09.03.2026 at 15:30 Hrs. For further details please visit our website www.treps.gov.in 1136
Like us on: [facebook.com/WesternRly](https://www.facebook.com/WesternRly)

WESTERN RAILWAY
CONSTRUCTION WORKS

Deputy Chief Engineer (Construction) I, Western Railway, Indore (MP) invites Tender No: IND/UJN/SIMHASTHA/02, Name of Work: Earthwork & Blanketing in embankment/cutting in formation of BG line including yards, bridge approaches etc./ Construction of bridge work (Major/ Minor/Road Under Bridges, sub structure and super structure) as per Railway's approved Design and Drawing, construction of Retaining/Toe wall/Diversion Drain, Construction of passenger amenities, Foot Over Bridge, yard drain, Supply & spreading of machine crushed stone ballast, Laying and linking of BG track for Main line, loop lines and Points & Crossing etc. in section/ yards, Transportation of P/Way materials, Welding of Rails, and other incidental miscellaneous works etc. between Naikheri station (Excluding) – Chintaman Ganesh in connection with new Ujain Bypass line for Simhastha-2028. Approx. Cost: ₹ 87,93,03,376.92. EMD: ₹ 45,46,500/-. Date & Time of Submission of Tender: Upto 15:00 Hrs., 17.03.2026. Date of Opening of Tender: On 17.03.2026 at 15:30 Hrs. Complete details of tender including eligibility criteria are available on E-tender portal www.treps.gov.in and at the Notice Board in the office of Deputy Chief Engineer (Construction) I, Western Railway, Indore, opposite Platform No.1, Indore. 1141
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PUBLIC NOTICE

It is hereby given to the Public Notice that the original SHARE CERTIFICATE SERAIL NO 35, HOLDING FIVE NUMBER OF SHARE, FROM 171 TO 175 OF RIZVI BAUG CO-OP HSG SOCIETY LTD REGD NO TNA/ (TNA) /HSG/ (TC)/6401/93/94, ON NAME OF MR HATIM HAIDERALI GHADIYALI & MRS BATUL HATIM GHADIYALI issued, in respect of SHARE CERTIFICATE has been lost/misplaced. Therefore any person's having any claim in respect of the above referred SHARE CERTIFICATE or part thereof by way of sale, exchange, mortgage, charge, gift, , transfer of title or beneficial interest under any trust right of prescription or pre-emption or under any Agreement or other disposition or under any decree, order or Award otherwise claiming, howsoever are hereby requested to make the same know in writing together with supporting documents to the undersigned MR HATIM HAIDERALI GHADIYALI & MRS BATUL HATIM GHADIYALI (Mob 9326338158) Present Owner, within a period of 15 days (both days inclusive) of the publication hereof failing which the claim of such person's will deemed to have been waived and /or abandoned.

SCHEDULE

All that piece and parcel of Residential premises FLAT NO. 405, 4TH FLOOR, A WING, RIZVI BAUG CHS, OPP RAILWAY STATION, MUMBAI PUNE ROAD, MUMBRA THANE 400612, SURVEY NO. 10-A/139/140, HISSA NO. 8, within the limits of Thane Municipal Corporation, in the Registration District and Sub-District Thane

केनरा बैंक Canara Bank

भारत का सर्वोच्च बैंक A Govt. of India Undertaking

सिंडिकेट Syndicate

ARM Branch Mumbai, Canara Bank Building, 4th floor, Adi Marzban Path, Ballard Estate, Mumbai - 400 001 Email: cb2350@canarabank.com TEL. - 022-22065425/30 WEB: www.canarabank.com

DEMAND NOTICE [SECTION 13(2)] TO BORROWER/ GUARANTOR/MORTGAGOR

Ref: ARM/ABHIJIT/1312/FEB/2025-26 Date: 21.02.2026

- To
1. Mr. Abhijeet Nagoji Rajeshirke, 01 Daffodi Chs, Ground Floor, Ammu Nagar, Mahasoba Maidan, Kamik Road, Kalyan West, Maharashtra-421301.
 2. Mr Abhijeet Nagoji Rajeshirke, Flat No. 806, 8th Floor, "D" Wing Building "Shiv Savli" Near Kumbhar Khandpada, At Village Shivajinagar, Dombivli West, Taluka Kalyan, District Thane -421202.

Dear Sir/Ma'am,

Sub: Notice issued under Section 13(2) of the Securitization & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002. The undersigned being the Authorized Officer of Canara Bank, Asset Recovery Management Branch (hereinafter referred to as "the secured creditor"), appointed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, (hereinafter referred as the "Act") do hereby issue this notice to you as under:

That MR. ABHIJEET NAGOJI RAJESHIRKE (hereinafter referred to as "the Borrower") has availed credit facility / facilities stated in the Schedule A hereunder and has entered into the security agreement/s in favor of the secured creditor. While availing the said financial assistance, you have expressly undertaken to repay the loan amounts in accordance with the terms and conditions of the above mentioned agreements.

That you, MR. ABHIJEET NAGOJI RAJESHIRKE also entered in to agreements against the secured assets which are detailed in Schedule B hereunder. However, from JULY - 2024, the operation and conduct of the said financial assistance / credit facilities have become irregular. The books of account maintained by the secured assets shows that the liability of the Borrower towards the secured creditor as on date amounts to **Rs. 36,74,306.46 (Rupees Thirty Six Lakh Seventy Four Thousand Three Hundred Six and Paise Forty Six only)** as on **31.01.2026**. The details of which together with future interest rate are stated in Schedule C hereunder. It is further stated that the Borrower/Guarantor having failed to keep up with the terms of the above said agreement in clearing the dues of the secured creditor within the time given, and have been evasive in settling the dues. The operation and conduct of the above said financial assistance / credit facility/ies having come to a standstill and as a consequence of the default committed in repayment of principal debt/ installment and interest thereon, the secured creditor was constrained to classify the debt as Non-Performing Asset (NPA) as on **08.10.2024** in accordance with the directives/ guidelines relating to asset classification issued by the Reserve Bank of India.

The secured creditor through this notice brings to your attention that the Borrower has failed and neglected to repay the said dues/ outstanding liabilities and hence hereby demand you under Section 13(2) of the Act, by issuing this notice to discharge in full the liabilities of the Borrower as stated in Schedule C hereunder to the secured creditor within 60 days from the date of receipt of this notice. Further, it is brought to your notice that you are also liable to pay future interest at the rate of 8.50% along with 2% penalty per annum together with all costs, charges, expenses and incidental expenses with respect to the proceedings undertaken by the secured creditor in recovering its dues.

Please take note of the fact that if you fail to repay to the secured creditor the aforesaid sum of **Rs. 36,74,306.46 (Rupees Thirty Six Lakh Seventy Four Thousand Three Hundred Six and Paise Forty Six only)** together with further interest and incidental expenses and costs as stated above in terms of this notice under Section 13(2) of the Act, the secured creditor may exercise all or any of the rights detailed under sub-section (4)(a) and (b) of Section 13, the extract of which is given here below to convey the seriousness of this issue: 13(4)- In case the Borrower/Guarantor fails to discharge liability in full within the period specified in sub-section (2), the secured creditor may take recourse to one or more of the following measures to recover his secured debt, namely;

- (a) Take possession of the secured assets of the Borrower/Guarantor including the right to transfer by way of lease, assignment or sale for realizing the secured asset;
- (b) Take over the management of the business of the Borrower including the right to transfer by way of lease, assignment or sale for realizing the secured asset;

Provided that the right to transfer by way of lease, assignment or sale shall be exercised only where the substantial part of the business of the Borrower is held as security for the debt;

Provided, further that where the management of whole of the business or part of the business is severable, the secured creditor shall take over the management of such business of the borrower which is relatable to the security for the debt and under other applicable provisions of the said Act.

Your attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

You are also put on notice that in terms of section 13(13) the Borrower/Guarantor shall not transfer by way of sale, lease or otherwise the said secured assets detailed in Schedule B hereunder without obtaining written consent of the secured creditor. It is further brought to your notice that any contravention of this statutory injunction/ restraint, as provided under the said Act, is an offence and if for any reason, the secured assets are sold or leased out in the ordinary course of business, the sale proceeds or income realized shall be deposited with the secured creditor. In this regard you shall have to render proper accounts of such realization / income.

This notice of Demand is without prejudice to and shall not be construed as waiver of any other rights or remedies which the secured creditor may have including further demands for the sums found due and payable by you. This is without prejudice to any other rights available to the secured creditor under the Act and/or any other law in force. Please comply with the demand under this notice and avoid all unpleasantness. In case of Non- compliance, further needful action will be resorted to, holding you liable for all costs and consequence.

This Notice is in lieu of earlier Demand Notice issued dated 10.10.2024.

Thanking you
Yours Faithfully,
SD/-
Authorized Officer, Canara Bank

SCHEDULE –A [Details of the credit facility/ies availed by the Borrower]				
Sl No	Loan No	Nature of Loan/ Limit (Secured)	Date of Sanction	Amount
1.	160000979752	Housing Finance	29.07.2022	Rs. 25, 00,000.00
2.	164003593080	Home Loan Plus	11.07.2023	Rs. 5,00,000.00
3.	164002521829	Canara Home Loan Secure	04.08.2022	Rs. 38,735.00

SCHEDULE –B [Details of security assets]		
Sl No	Description of Property	Name of the Title Holder
	ALL THAT PART AND PARCEL OF PROPERTY BEARING DETAILS:- Residential Flat bearing No. 806, on 8th floor, not measuring 570.00 sq.ft built up in Wing " D " in the scheme of construction known as "Shiv Savli" The proposed building to be constructed on plot of land bearing Survey No 79, Hissa No 16 & 17, Total admeasuring 4000 Sq Mts situated at village Shivajinagar, Taluka Kalyan & District Thane. Within the limits of the Kalyan Dombivli Municipal Corporation and Within the Jurisdiction of registration district Thane and Sub Registration Kalyan, District Thane. Bounded as Follows:- North – By Sada Savarna Heights, South – By Astavinayak Chawl, East – By Ghi Wing, West – By Sai Savli Chawl CERSAI Security Interest ID : 400063311142 Asset ID: 200064124318	Mr. Abhijeet Nagoji

ADV. HARSHAL S. MAHAJAN.
PUBLIC NOTICE
IN THE COURT OF CIVIL JUDGE (J.D.) KALYAN,
AT KALYAN
Misc. Application No.36/2025

1) SMT. JAYSHREE JAYWANT PATIL
2) MR. PRASHANT JAYWANT PATIL
3) MRS. SAILI SACHIN VARGHADE
4) MRS. GEETA VYANKATESH PATIL
5) MRS. RUTUJA R. MHATRE

... APPLICANTS

V/s,
NIL
...NON-APPLICANT

WHEREAS, the abovenamed Applicants are filed this Misc. Application in this Hon'ble Court for formal recognition and declaration as Legal and Lawful Heir of the LATE. JAYWANT GOPAL PATIL., who died on 03.02.2021.

AND WHEREAS, The Public at large are hereby invited to submit his/her their objection in this court within the period of 30 days from the date of the publication of this public notice.

Give under my hand and seal of this court on this 17/2/2026

Sd/-
Jr.Clerk

by Order
Sd/-
Assistant Superintendent
Civil Judge J. D. Kalyan

BEFORE THE STATE CONSUMER DISPUTES REDRESSAL COMMISSION
FOR MAHARASTRA AT MUMBAI
Old Secretariats Building, Extension Building, Ground Floor.
Opp. Jahangir Arts Gallery, M. G. Road, Kalaghoda, Mumbai - 400 032

EXECUTION APPLICATION NO. SC/27/EA/47/2025
IN SC/27/CC/16/59

Mr. Satish Dashrath Choutankar V/S M/S. Perfect Builders

1) Mr. Satish Dashrath Choutankar
R/at:- Bhagirathi -8.2nd Floor,
Afghn Church, Colaba, Mumbai-5.
Versus
2) M/S. Perfect Builders
Registered Office at:- H-3, Plot No. 14,
Swaen Rekha, Lokgram Kalyan (East),
Represent Mr.Laxman Kashinath Gujar
Public Notice

TAKE NOTICE THAT the Appellant above named has / have filed Execution Application No. 47/2025, before. State Consumer Disputes Redressal Commission for Maharashtra at Mumbai

WHEREAS the Execution Application above mentioned was listed before the Commission for the hearing/submission but as it is not possible to serve the notice by regular service. to Accused /Respondents, hence the Hon'ble Commission ordered the service by substituted service i.e. Public Notice by paper publication.

Notice is hereby given to Accused /Respondent, that if you wish to contest the Execution Application you are required to remain present on 06/04/2026, at 10.30 a.m. in person or by pleader duly instructed and produce the documents in your defence on which you desire to rely on

TAKE FURTHER NOTICE THAT in default of your appearance on the date and time above mentioned the Execution Application will be proceeded for determination in your absence and no further Notice in relation thereto shall be given

Given in my hand on this, Mumbai Day of 20th Feb. 2026

Seal

Registrar (Legal)
State Consumer Disputes Redressal Commission
Maharashtra Mumbai

BEFORE THE STATE CONSUMER DISPUTES REDRESSAL COMMISSION
FOR MAHARASTRA AT MUMBAI
Old Secretariats Building, Extension Building, Ground Floor.
Opp. Jahangir Arts Gallery, M. G. Road, Kalaghoda, Mumbai - 400 032.

EXECUTION APPLICATION NO. SC/27/EA/44/2025
IN SC/27/CC/16/60

Mr. Kishor Dhanu Gore V/S M/S. Perfect Builders

1) Mr. Kishor Dhanu Gore
R/at :- 4/22, Simantini Gupat Road, Gavdevi, Dombivali (West),
Email- Kishorgore1965@gmail.com
Versus
1) M/S. Perfect Builders
Registered Office at :- H-3, Plot No. 14, Swaen Rekha,
Lokgram Kalyan (East),
Represent Mr.Laxman Kashinath Gujar
Public Notice

TAKE NOTICE THAT the Appellant above named has / have filed Execution Application No. 44/2025, before. State Consumer Disputes Redressal Commission for Maharashtra at Mumbai

WHEREAS the Execution Application above mentioned was listed before the Commission for the hearing/submission but as it is not possible to serve the notice by regular service to Accused /Respondents, hence the Hon'ble Commission ordered the service by substituted service ce Public Notice by paper publication.

Notice is hereby given to Accused /Respondent, that if you wish to contest the Execution Application you are required to remain present on 06/04/2026, at 10.30 a.m. in person or by pleader duly instructed and produce the documents in your defence on which you desire to rely on

TAKE FURTHER NOTICE THAT in default of your appearance on the date and time above mentioned the Execution Application will be proceeded for determination in your absence and no further Notice in relation thereto shall be given

Given in my hand on this, Mumbai Day of 20th Feb. 2026

Seal

Registrar (Legal)
State Consumer Disputes Redressal Commission
Maharashtra Mumbai

नमुना जी

फिनडील इन्व्हेस्टमेंट प्रायव्हेट लिमिटेडसाठी व्याख्येस अभिनंदनी सादर करण्याचे निमंत्रणफिनडील इन्व्हेस्टमेंट प्रायव्हेट लिमिटेड ही कंपनी आर्थिक मध्यस्थी आणि गुंतवणूक उपक्रम या व्यवसायात कार्यरत असून तिचे कार्यालय फ्लॅट नंबर १२०१, बिल्स-बी, युनिकोर्नस लोबल एरिया, तिचरी गाव, नागाव (पू), ठाणे, महाराष्ट्र, भारत, ४०१२०८ येथे आहे.

(भारतीय दिवाळखोरी आणि शोभनश्रमता मंडळ (कोर्पोरेट व्यक्तींसाठी दिवाळखोरी निराकरण प्रक्रिया) नियमन, २०१६ च्या उप-नियमन (१) च्या नियमन ३६ए (१) अंतर्गत).

प्रासंगिक तपशील

१.	कोर्पोरेट कर्जदाराचे नाव, पॅन आणि सीआयएन	फिनडील इन्व्हेस्टमेंट प्रायव्हेट लिमिटेड (सीआयएन अंतर्गत) सीआयएन : यु६७१२०एमएच११९५पीटीसी०८८२६३ पॅन : एएसएफएच९४५जे
२.	नॉलेगीकृत कार्यालयाचा पत्ता	फ्लॅट नंबर १२०१, बिल्स बी, युनिकोर्नस लोबल एरिया, तिचरी गाव, नागाव (पू), ठाणे, महाराष्ट्र, भारत. ४०१२०८.
३.	वेबसाइटची म्युअरल	निरक
४.	मुख्य स्थिर मालमत्ता असलेल्या ठिकाणाचा तपशील	आर्थिक वर्ष २०२४-२०२५ च्या शेवटच्या उलटव्य लेखापरीक्षित वित्तीय विवरणांनुसार, सध्या कंपनीत कोणतीही स्थिर मालमत्ता उलटव्य नाही.
५.	मुख्य उत्पादे/सेवांची स्थानिक क्षमता	लघु नाही (कंपनीकडे कोणतीही स्थिर मालमत्ता किंवा उत्पादन सुविधा उलटव्य नसल्यामुळे).
६.	मागील आर्थिक वर्षात विक्री केलेल्या मुख्य उत्पादनांची सेवांची मांडा आणि मूल्य	निरक (आर्थिक वर्ष २०२४-२५ च्या शेवटच्या उलटव्य लेखापरीक्षित वित्तीय विवरणांनुसार).
७.	कर्माचारी कामगारांची संख्या	निरक
८.	तेन वर्षांचे वित्तीय विवरण आणि धनकोटी वाढी कुठे उलटव्य आहे?	सर्व तपशील निराकरण व्यावसायिकांच्या कार्यालयात उलटव्य आहेत आणि cirpfundcal@gmail.com वर ईमेल पाठवून मिळवता येतील.
९.	सहिलेच्या कालम २*(२)एच) अंतर्गत निराकरण अर्जादाराच्या पाठवलेचा तपशील	cirpfundcal@gmail.com वर ईमेल करून मिळवता येईल.
१०.	व्यवस्थेस अभिनंदनी प्राप्त करण्याची अंतिम तारीख	२१ मार्च, २०२६
११.	संभाव्य निराकरण अर्जादारांची तात्पुरती यादी प्रसिद्ध करण्याची तारीख	३१ मार्च, २०२६
१२.	तात्पुरत्या यादीवर आक्षेप घेण्याची अंतिम तारीख	०५ एप्रिल, २०२६
१३.	संभाव्य निराकरण अर्जादारांची अंतिम यादी प्रसिद्ध करण्याची तारीख	१५ एप्रिल, २०२६
१४.	माहिती गोळाकरणी आणि निराकरण चौकसेसाठी विनंती जारी करण्याची तारीख	२० एप्रिल, २०२६
१५.	निराकरण चौकसा सादर करण्याची अंतिम तारीख	२० मे, २०२६
१६.	व्यवस्थेस अभिनंदनी सादर करण्यासाठी ईमेल आयडी	cirpfundcal@gmail.com
१७.	कोर्पोरेट कर्जदाराची एमएलएमई नोंदणी स्थिती	उलटव्य नाही

दिनांक: २४ फेब्रुवारी, २०२६
स्मरण: आहमदाबाद

निराकरण व्यावसायिक :
फिनडील इन्व्हेस्टमेंट प्रायव्हेट लिमिटेड
(कोर्पोरेट दिवाळखोरी निराकरण प्रक्रियेतून बागारी कंपनी)
ईमेल: cirpfundcal@gmail.com
आयपी नोंदणी क्रमांक: आयबीबीआय/आयपीएन:००१/आयपी:००२५/२०१७-२०१८/१०४८०
एएफए क्रमांक: एए/१०४८०/२/३००६२६/१०८३२०
एफकार वेबसाईट: ३०/०६/२०२६ पर्यंत

जाहीर सूचना

या नोटिसीद्वारे तमाम लोकांना कळविण्यात येत आहे की, पप्पू ओमप्रकाश यादव यांच्या नावे सदनीका पत्ता: फ्लॅट नं.६०८, 'जगजित रसिडेन्सी' स.नं.२१/१/ए, डोंबिवली शिल्फाटारिवा रोड, ठाणे येथील मालमत्ता आहे. पप्पू ओमप्रकाश यादव यांचे दिनांक १७.०७.२०२५ रोजी निधन झाले आहे. त्यांच्या निधनानंतर त्यांचे कायदेशीर वारसदार पत्नी-सोनी पप्पू यादव, मुलगी — साक्षी पप्पू यादव, मुलगा — प्रथमेश पप्पू यादव हे आहेत.

सदर उपरोक्त सदनीकेच्या मालकी हक्काबाबत कोणताही कोणत्याही प्रकारचा आक्षेप असेल किंवा हक्क दाखवायचा असेल तर आम्हांला पुढील १५ दिवसांत कळवावे.

अॅड. सुप्रिया किशोर कावळे
मो.: ८३५६००६५०७

PUBLIC NOTICE

This public notice is being issued by Mrs. Jadawali Pyarelal Gupta, residing at Kanakia, Mira Road.

It is hereby informed that her son Mr. Chandrakant Pyarelal Gupta has been missing since the year 2004. In this regard, a missing complaint was lodged by Mrs. Jadawali Pyarelal Gupta at Bhayander (West) Police Station - 401101.

Through this newspaper publication, Mr. Chandrakant Pyarelal Gupta is hereby informed that if he is reading this notice, or if any person having knowledge about him comes across this publication, they are requested to kindly convey this message to him and advise him to immediately contact and appear before his family.

If within 15 days, from the date of publication of this notice, Mr. Chandrakant Pyarelal Gupta or any person on his behalf fails to provide any valid claim, then the legal heirs of Late Pyarelal Gupta shall proceed with the partition of family property among themselves, and thereafter no claim, right, or interest of Mr. Chandrakant Pyarelal Gupta shall be entertained in future.

Sd/-
Adv. Pravin Shukla
Mobile: 9869182612
Office No. 04, Kabira Kutir CHS Ltd., Sai Baba Nagar, Navghar Road, Bhayander East, Thane - 401105
Date: 18/02/2026
Place: Bhayander

जाहीर सूचना

सार्वजनिकांना कळवणे कळविण्यात येते की, माझे प्राकृतिक शरीर, सध्यामि शांताला खोलाय यांनी खाली नमुद केलेल्या मालमतेचे हस्तांतरण त्यांच्या नावावर करण्यासाठी अर्ज केलेला आहे: फ्लॅट क्र. ९५, कापट क्षेत्रफळ ५६० चौ. फूट, पहिला मजला, "हरे राम हरे कृष्ण को-ऑप. हाऊसिंग सोसायटी लि.", परांतिनी नावडू रोड, कांदिवली (पश्चिम), मुंबई - ४०००७७ येथील इमारतीत. तसेच प्रत्येकी रु. ५०/- किमतीचे पूर्ण भरलेले पाच समभाग, किराईयुक्त क्रमांक ०१६ ते २०१० (दोन्ही समाविष्ट), शेअर सर्टिफिकेट क्र. ४ अंतर्गत जारी केलेले, हे त्यांच्या बडील स्व. श्री. शान्तिबाई चुनिलाल वाखारिया (त्यांचे निधन दिनांक २६/०८/२०१० रोजी झाले) यांच्या नावावरून त्यांच्या स्वतःच्या नावावर हस्तांतरित करण्यासाठी अर्ज केलेला आहे.

वरील मालमतेत किंवा त्याविरुद्ध वारसा, विक्री, गहाणपत्र, शुल्क, निव्वन, धारणाधिकार, तत्वा, भेटवस्तू, देवभाल, भाडेपट्टा, जमी किंवा इतर कोणत्याही प्रकारे कोणताही दावा, हक्क, मालकी हक्क आणि/किंवा हितसंबंध किंवा मागण्या असलेल्या सर्व व्यक्तींनी ते लेखी स्वरूपात दुकान क्रमांक ११, आकृती अपार्टमेंट, मधुवास रोड, कांदिवली (पश्चिम), मुंबई ४०० ०६७ येथील तिच्या पत्त्यावर आणि वर नमुद केलेल्या सोसायटीला या संपर्कासाठी १५ दिवसांच्या आत कळवावे, त्यानंतर जर कोणताही दावा पुढे आला तर तो माफ केलेला आणि/किंवा सोडून दिलेला मानला जाईल.

सही/-
(सौ. रशीदा वाघ, लक्ष्मीधर)
दिनांक: २४/०२/२०२६
अॅडव्होकेट

जाहीर सूचना

यादारे सर्वसामान्य जनतेस कळविण्यात येते की, माझे क्लायंट श्री. किरण महेश शाह यांनी फ्लॅट क्र. बी/४०१, क्षेत्रफळ ३६५ चौ. फूट (बिल्ड-अप), चौथा मजला, "नीलीवृक्ष" नावाच्या इमारतीत, कांदिवली होमवुड को-ऑप. होसिंग सोसायटी लि. (पूर्वीचे नाव होमवुड को-ऑपरेटिव्ह होसिंग सोसायटी लि.), कलल अपार्टमेंट, शंकर लेन, कांदिवली (पश्चिम) मुंबई - ४०००७७ येथे स्थित असलेल्या किंवा हस्तांतरणासाठी अर्ज केला आहे. तसेच प्रत्येकी रु. ५०/- चे पूर्ण भरलेले पाच शेअर्स, अनुक्रमांक ४००१ ते १००५ (दोन्ही समाविष्ट), शेअर सर्टिफिकेट क्र. २०१ अंतर्गत जारी करण्यात आलेले, हे त्यांच्या बडील स्वर्गीय श्री. महेश प्रतापचंद्र शाह यांच्या नावावरून (ज्यांचे दिनांक १९/०९/२०२२ रोजी निधन झाले आहे) त्यांच्या नावावर हस्तांतरित करण्यासाठी अर्ज करण्यात आलेला आहे.

वरील नमुद मालमतेबाबत कोणत्याही व्यक्तीस वारसा, विक्री, गहाण, तारण, ट्रस्ट, लिप्यन, तत्वा, भेट, देवभाल, भाडेपट्टा, जमी किंवा इतर कोणत्याही प्रकारे कोणताही दावा, हक्क, स्वाम्य किंवा आक्षेप असल्यास, त्यांनी योग्य पुराव्यासह सदर सूचनेच्या दिनांकापासून १५ दिवसांच्या आत खाली सही करणाऱ्या अधिवक्त्यांच्या खालील पत्त्यावर तसेच वरील नमुद सोसायटीकडे लेखी स्वरूपात कळवावे. अन्यथा, त्यानंतर प्राप्त होणारा कोणताही दावा हा त्याम केलेला आणि/किंवा रद्दबातल मानला जाईल.

सही/-
(सौ. रशीदा वाघ, लक्ष्मीधर)
दिनांक: २४/०२/२०२६

PUBLIC NOTICE

It is hereby given to the Public Notice that the original SHARE CERTIFICATE SERIAL NO 35, HOLDING FIVE NUMBER OF SHARE, FROM 171 TO 175 OF RIZVI VA CO OP HSG SOCIETY LTD REGD NO TNA/ (TNA) /HSG/ (TC)/6401/93/94, ON NAME OF MR HATIM HAIDERALI GHADIYALI & MRS BATUL HATIM GHADIYALI issued, in respect of SHARE CERTIFICATE has been lost/misplaced. Therefore any person's having any claim in respect of the above referred SHARE CERTIFICATE or part thereof by way of sale, exchange, mortgage, charge, gift, transfer of title or beneficial interest under any trust right of prescription or pre-emption or under any Agreement or other disposition or under any decree, order or Award otherwise claiming, howsoever are hereby requested to make the same known in writing together with supporting documents to the undersigned MR HATIM HAIDERALI GHADIYALI & MRS BATUL HATIM GHADIYALI (Mob 9326338158) Present Owner, within a period of 15 days (both days inclusive) of the publication hereof failing which the claim of such person's will be deemed to have been waived and /or abandoned.

SCHEDULE

All that piece and parcel of Residential premises FLAT NO. 405, 4TH FLOOR, A WING, RIZVI BAUG CHS, OPP RAILWAY STATION, MUMBAI PUNE ROAD, MUMBA THANE 400612, SURVEY NO. 10-A/139/140, HISSA NO. 8, within the limits of Thane Municipal Corporation, in the Registration District and Sub-District Thane

PUBLICATION OF NOTICE OF MOTION

IN THE BOMBAY CITY CIVIL COURT AT MUMBAI NOTICE OF MOTION NO. 4176 OF 2025 IN S. C. SUIT NO. 1672 OF 2025

Taranjit Kaur Neb) Aged about 60 years.) of Bombay adult Indian Inhabitant) resident of Flat No.204 Tuls-i Building,) Opp. Urban Tadka Restaurant Near Versova) Metro Station, Andheri (W), Mumbai-400 061).....Plaintiff

V/s

1.Jatinder Singh Bachher) Adult Indian Inhabitant) Flat No.340, Building No.22, Sardar Nagar 4) Sion (E), Mumbai- 400 037.)

2.Surjit Kaur Bachher) Adult Indian Inhabitant)Last known Address 182, Aram Nagar - II) Versova, Andheri West Mumbai – 400061)....Defendants

To,

2. Sujit Kaur Bachher

The Defendant abovenamed. (As per Order dated 05/02/2026 in presiding Court room No.65, h. H. J. Smt. H. C. Shende)

PLEASE TAKE NOTICE THAT this Hon'ble Court may be moved by His Honour Judge Smt. H. C. Shende, presiding in C.R.No.65, on this 5th day of March, 2026, at 2.45 p.m. or soon thereafter as the Counsel can be heard by the Counsel on the part of the Plaintiff for the following orders:-

a.that this Hon'ble Court be pleased to direct the Defendant no. 1, to disclose all the details of the property of the Deceased father of Ragbir Singh Bachher and also to produce the documents in respect thereof before this Hon'ble Court, on such terms and conditions, as this Hon'ble Court may deemed fit and proper.

b.that this Hon'ble Court be pleased to declare that the plaintiff and Defendants are having equal share being 1/3rd share each and equal share in respect of all the properties of Deceased Father namely Ragbir Singh Bachher, of Plaintiff and Defendant No. 1, on such terms as this Hon'ble Court may deem fit and proper.

c.that this Hon'ble Court be pleased to direct the Defendant No. 1 to furnish the detail calculation in respect of security deposit amount received by the Defendant No. 1 for letting out said bungalow as well as of the monthly compensation received by the Defendant no. 1 till date from December 2018 and also of the business account statement in respect of shops as well as JCB machine till date from 2018, on such terms as this Hon'ble Court may deem fit and proper.

d.that this Hon'ble Court be please to direct the Defendant no. 1 to pay the sum of Rs 87,49,086/-, to the Plaintiff, towards rent of the said bungalow and also be directed to pay the further monthly rent in proportionate to 1/3rd share of the Plaintiff from the month of May, 2025, on such terms as this Hon'ble Court may deem fit and proper.

e.that this Hon'ble Court be pleased to appointment of court receiver, under Order 40 Rule 1 of CPC, and/or court commissioner, thereby appointing some fit and proper persons being an officer of this Hon'ble Court as a Receiver and/or commissioner, with a direction to take physical possession of all the properties of the Deceased Father namely Ragbir Singh Bachher and further to appoint the Plaintiff as agent in respect thereof, to do the needful, on such terms as this Hon'ble Court may deem fit and proper.

f.that pending the hearing and final disposal of suit, the Defendants and/or any person claiming thereby be restrained from transferring the properties of the Deceased Father in his name and/or any persons name, on such terms as this Hon'ble Court may deem fit and proper.

g.that this Hon'ble Court be pleased to restrain the Defendant No.1, his agents and servants, thereby restraining them from alienating, parting with possession of the properties of the Deceased Father namely Ragbir Singh Bachher, on such terms as this Hon'ble Court may deem fit and proper.

h.that interim and ad-interim reliefs in terms of prayer (a), (b), (c) (d), (e), (f) & (g) above, i.that cost of this suit be provided for;

j,that for such other & further reliefs as the nature & circumstances of the case may require.

For Registrar,
Bombay Dated this 24day of February, 2026
Bombay City Civil Court, Bombay.

Mr. R. V. Varma
Advocate for Plaintiff

Seal

6A, 6B, Old Oriental Bldg., Opp. Welcome Hotel, 2nd Floor, N.M. Road, Fort, Mumbai - 400 001. Mob - 9322261994. Email id - ramdhanivarma08@gmail.com

IN THE BOMBAY CITY CIVIL COURT AT MUMBAI NOTICE OF MOTION NO. 4176 OF 2025

Taranjit Kaur Neb....Plaintiff

V/s

Jatinder Singh Bachher and Anr.....Defendants

PUBLICATION OF NOTICE OF MOTICE

Dated the 24day of February, 2026

Court Room No. 65

IN THE BOMBAY CITY CIVIL COURT AT MUMBAI S. C. SUIT NO. 1672 OF 2025 (Order v, Rule 20(1A) of CPC for Paper Publication)

Plaint : Lodged on : 16/06/2025

Plaint : Admitted on : 21/07/2025

RULE 51, SUMMONS to answer plaint Under Section 27, O.v., rr.1, 5, 7 and 8 and O VIII, r.9, of the Code of Civil Procedure.

Taranjit Kaur Neb)

Aged about 60 years,Jof Bombay adult Indian Inhabitant) resident of Flat No.204 Tuls-i Building,) Opp. Urban Tadka Restaurant (Near Versova) Metro Station, Andheri (W), Mumbai-400 061)....Plaintiff

V/s,

1.Jatinder Singh Bachher) Adult Indian Inhabitant)Flat No.340, Building No.22, Sardar Nagar 4) Sion (E), Mumbai- 400 037.)

2.Surjit Kaur Bachher) Adult Indian Inhabitant) Last known Address 182, Aram Nagar - II) Versova, Andheri West Mumbai – 400061)....Defendants

To,

Issue Writ of Summons abovenamed Defendant.-

1. Surjit Kaur Bachher

(As per Order dated 05/02/2026 in presiding Court Room No.65, H. H. J. Smt. H. C. Shende)

WHEREAS the abovenamed Plaintiff have/has filed a Plaint in this Hon'ble Court against you, the abovenamed Defendant, whereof the following is a concise Statement, viz :-

a.that this Hon'ble Court be pleased to direct the Defendant no. 1, to disclose all the details of the property of the father of Ragbir Singh Bachher and also to produce the documents in respect thereof before this Hon'ble Court, on such terms and conditions, as this Hon'ble Court may deemed fit and proper.

b.that this Hon'ble Court be pleased to declare that the plaintiff and Defendants are having equal share being 1/3rd share and equal share in respect of all the properties of Father namely Ragbir Singh Bachher, of Plaintiff and Defendant No. 1, on such terms as this Hon'ble Court may deem fit and proper.

c.that this Hon'ble Court be pleased to declare that, Plaintiff is having right to get 1/3rd share in the properties of the Father namely Ragbir Singh Bachher, with further direction to the Defendant no. 1, give 1/3rd share in all properties of Father namely Ragbir Singh Bachher, to the Plaintiff, on such terms as this Hon'ble Court may deem fit and proper.

d.that this Hon'ble Court be pleased to direct the Defendant No. 1 to furnish the detail calculation in respect of security deposit amount received by the Defendant No. 1 for letting out said bungalow as well as of the monthly compensation received by the Defendant no. 1 till date from December 2018 and also of the business account statement in respect of shops as well as JCB machine till date from 2018, on such terms as this Hon'ble Court may deem fit and proper.

e.that this Hon'ble Court be please to direct the Defendant no. 1 to pay the sum of Rs 87,49,086/-, to the Plaintiff, towards rent of the said bungalow and also be directed to pay the further monthly rent in proportionate to 1/3rd share of the Plaintiff from the month of May, 2025, on such terms as this Hon'ble Court may deem fit and proper.

f.that this Hon'ble Court be pleased to appointment of court receiver, under Order 40 Rule 1 of CPC, and/or court commissioner, thereby appointing some fit and proper persons being an officer of this Hon'ble Court as a Receiver and/or commissioner, with a direction to take physical possession of all the properties of the Father namely Ragbir Singh Bachher and further to appoint the Plaintiff as agent in respect thereof, to do the needful, on such terms as this Hon'ble Court may deem fit and proper.

g.that pending the hearing and final disposal of suit, the Defendants be restrained from taking any such writing from the Father namely Ragbir Singh Bachher, to get transfer his properties, on such terms as this Hon'ble Court may deem fit and proper.

h.that this Hon'ble Court be pleased to restrain the Defendant No.1, his agents and servants, thereby restraining them from alienating, parting with possession of the properties of the Father namely Ragbir Singh Bachher, on such terms as this Hon'ble Court may deem fit and proper.

i.that interim and ad-interim reliefs in terms of prayer (a), (b), (d), (e), (f), (g) and (h) above; j.that cost of this suit be provided for; a.that for such other and further reliefs as the nature and circumstances of the case may require. You are hereby summoned to appear in this Hon'ble Court within 30 days from the date of service of summons, in person or by an Advocate and able to answer all material questions relating to the suit, or who shall be accompanied by some other person able to answer all such questions to answer the above named Plaintiff, and as the Suit is fixed for the final disposal, you must produce all your witnesses and you are hereby required to take notice that in default of your appearance, the suit will be heard and determined in your absence; and you will bring with you any document in your possession or power containing evidence relating to the merits of the Plaintiff's case upon which you intend to rely in support of your case and in particular for the Plaintiffs the following documents :- Given under my hand and the seal of this Hon'ble Court.

Dated this 24 day of February, 2026.

For Registrar,
Bombay City Civil Court, Bombay.

Mr. R. R. Varma
Advocate for Plaintiff

Seal

6A, 6B, Old Oriental Bldg., Opp>Welcome Hotel, 2nd Floor, N.M. Road, Fort, Mumbai - 400 001 Mob - 9322261994. Email id - ramdhanivarma08@gmail.com

You are hereby informed that the Free Legal Service from the State Legal Services Authority, High Court Legal Services Committee, District Legal Services Authority and Taluka Legal Services Committee as per eligibility criteria are available to you and in case you are eligible and desire to avail the free legal services, you may contact any of the above Legal Services Authority / Committee.

N.B. :- A copy of the Plaint alongwith all annexures thereto certified as true copy by Advocate for Plaintiffs is are enclosed herewith.

Advocate for Plaintiffs Signature

Note :- Next date in this Suit is 05/03/2026, Please check the status and next/further date in this Suit on the official web site of the City Civil & Sessions Court, Gr. Bombay.

IN THE BOMBAY CITY CIVIL COURT AT MUMBAI S. C. SUIT NO. 1672 OF 2025

Taranjit Kaur Neb....Plaintiff

V/s

Jatinder Singh Bachher and Anr.....Defendants

WRIT OF SUMMONS

Dated the 24 day of February, 2026

सार्वजनिक सूचना

मौजे कल्याण, ता. कल्याण, जि. ठाणे येथील सर्वे नं. २०८ (क्षेत्र: ३ एकर १३ गुंठे) या जमिनीवर राहणारे रहिवासी, दुकानदार, व्यावसायिक व इतर सर्व संबंधित व्यक्ती/संस्था यांना सूचित करण्यात येते की: १. सदर जमिनीवर मे. पायोनियर इन्फ्रास्ट्रक्चर प्रा. लि. ही कंपनी विकासकाम (रिडिव्हलपमेंट) साठी तुमच्याकडून संमती पत्र (Consent Letters) घेत आहे.

२. सदर जमिनीचा मूळ मालकी हक्क आमच्या हक्कदार तुकाराम राघो कदम व परशुराम तुकाराम कदम यांच्याकडे असून, आम्ही त्यांचे कायदेशीर वारस आहोत. ७/१२ उताऱ्यात इतर हक्कात संरक्षित कूळ हणून नोंद आहे. महाराष्ट्र कूळ व कृषी जमिन अधिनियम, १९४८ अंतर्गत आमचा कब्जा व वहिवाट हक्क कायम आहे.

३. सदर जमिनीवर श्री गुरुदेव दत्त संस्थान व मे. पायोनियर इन्फ्रास्ट्रक्चर प्रा. लि. यांनी बेकायदेशीर विक्री दस्त नोंदणी (दि. २४/०३/२०२३) केली असून, आम्ही त्यांना कायदेशीर नोटीस बजावली आहे. येणाऱ्या काळात योग्य न्यायालयात (दिवाणी न्यायालय/उच्च न्यायालय) आमच्या न्याय हक्कासाठी दावा दाखल करणार आहोत.

४. जर न्यायालयाने स्टे ऑर्डर, मनाई हुकूम किंवा इतर अंतिम आदेश दिल्यास, विकासकामाचा प्रोजेक्ट थांबू शकतो किंवा खिळ बसू शकतो. अशा वेळी तुम्ही तुमची घरे/दुकाने सोडली असतील किंवा तोडली असतील तर तुम्हाला अतोनात आर्थिक व मानसिक नुकसान होऊ शकते.

५. म्हणून आम्ही सर्व रहिवासी, दुकानदार व संबंधितांना जाहीर सूचित करतो की, मे. पायोनियर इन्फ्रास्ट्रक्चर प्रा. लि. किंवा त्यांच्या प्रतिनिधींना कोणतीही संमती पत्र (Consent) किंवा करार देऊ नये.

विकासकामासाठी कोणतीही सहमती देऊ नये. जर तुम्ही संमती दिल्यास किंवा विकासकामात सहभागी झाल्यास, त्यामुळे होणाऱ्या कोणत्याही नुकसानीस (आर्थिक, कायदेशीर किंवा अन्य) तुम्ही स्वतः व विकासक कंपनी जबाबदार राहात. आम्ही त्याबाबत जबाबदार राहणार नाही.

६. हे प्रकरण न्यायप्रविष्ट असून, कोणतीही कारवाई कायद्याच्या विरुद्ध असेल, आमच्याकडे पुरावे (७/१२ उताऱे, न्यायालयीन निकाल, MRT आदेश इ.) उपलब्ध आहेत. सूचना: ही जाहीर सूचना वृत्तपत्रात / स्थानिक बोर्डर / सोशल मीडिया वर प्रसिद्ध करण्यात येत आहे. संबंधितांनी सावधान राहावे !

सही/-
श्रीमती कशी गोपाळ मोळे

सही/-
श्री. संतोष भाऊ धामणसे

PUBLIC NOTICE

IN THE COURT OF CIVIL JUDGE (S.D.) KALYAN AT KALYAN

Civil M. A. No. 155/2026

... Applicant

Smt. Shashikala Balu Bagul

V/S

Shri. Milind Balu Bagul & 2 ots.

... Opponents

Whereas it is informed to the public at large that the above mentioned applicants have filed the above application for getting the heirship certificate with respect of the property left over by the deceased late late Shri. Balu Keru Bagul, who died intestate on 14/11/2015 at Kalyan East. The property left over by the deceased is as below.

SCHEDULE OF PROPERTY

Save no. 54, Hissa no. 4, Room area 200 Sq. Ft., 10 X 20 of measurement, having property No. D05009082600, Electric meter no. 05385550205, Consumer no. 020850847607 lying and being at Kalyan (East). Dist Thane, within the limits of Kalyan Dombivli Municipal Corporation and also within sub-Registration district Kalyan and Registration district --Thane.

If at all anybody has any objection that the Certificate is not to be issued in the name of applicant, then the same is to be filed in the above matter within a period of 30 days from the publication of this notice. If at all objection does not come within the stipulated period, then the certificate will be issued in the name of applicant as prayed by him and the objections coming later on will not be considered. According this notice. Given by my hand and seal on this

Sd/-
Clerk

by Order
Sd/-
Assistant Superintendent
C.J.S.D., Kalyan

तहसीलदार तथा कार्यकारी दंडाधिकारी,
मुर्बाड यांचेकार्यालय ता.मुर्बाड जि.ठाणे

पत्ता: एम. आय. डी. सी. फ्लॉट क्र.१४ ता. मुर्बाड जि.ठाणे पिन कोड ४२१४०१

दु. क्र.: ०२५२४२-२२२११९१ ई-मेल: tahmurbad@gmail.com

जा.क्र. फौजदारी/जन्म मृत्यू नोंद/कावि. /२०२५

जाहिर नोटीस

प्रति, १) श्री.प्रदीप प्रकाश घावट
रा. मिलहे ता. मुर्बाड जि.ठाणे

...अर्जदार

विरुद्ध

२) ग्रामपंचायत मिलहे जन्म मृत्यू नोंदणी विभाग,
ता. मुर्बाड, जि. ठाणे

...सामनेवाले

तमाम जनतेस सदर नोटीसीद्वारे सूचित करण्यात येते आहे ते येणेप्रमाणे:

१. उपरोक्त अर्जदार यांची आई कॅ. माणिक प्रकाश घावट यांचा मृत्यू दि. 07/06/2020 रोजी राहत्या घा.पू. मिलहे ता. मुर्बाड, जि. ठाणे येथे झालेला आहे. अर्जदाराकडून काही अपरिहार्य कारणांमुळे तसेच अनावधानामुळे सदर मृत्युची नोंद निबंधक, जन्म, मृत्यू नोंदणी विभाग, ता. मुर्बाड, जि. ठाणे दमरी करून मृत्यूचा दाखला प्राप्त करून घ्यावयाचा राहिला होता. अर्जदार यांना त्यांच्या काही वैयक्तिक कारणांसाठी मृत्यू दाखल्याची आवश्यकता आहे.

२. उपरोक्त मृत्यूची नोंदणी दाखला मिळणेसाठी मा. तहसीलदार तथा कार्यकारी दंडाधिकारी यांचेकडून आदेश प्राप्त करून घ्यावयाचा असल्यामुळे सदर कार्यालयास फिरकोड अर्ज क्र. ९०५ दाखल केला आहे.

३. सदर बाबत कोणत्याही व्यक्तीची कोणताही हरकत असल्यास ही नोटीस प्रसिद्ध झाल्यापासून १५ दिवसांच्या आत सदर न्यायालयात दाखल करावी वरील मुद्दीत कोणी योग्य हरकत न दाखल केल्यास अर्जदार यांना सदर कार्यालयातर्फे त्यांच्या आईच्या मृत्यूच्या नोंदणीचा दाखला मिळणे कठीना आदेश करण्यात येईल.

आज दिनांक माहे १३/०२/२०२६ रोजी माझे सहोने व शिष्यनेही दिली.

सही/-
श्री. महादेव देशमुख
सहाय्यक महसूल अधिकारी, मुर्बाड

Process Paid: Rs.

Adv. Mrs. Snehal S. Kabra

PUBLIC NOTICE

IN THE COURT OF CIVIL JUDGE (SENIOR DIVISION) KALYAN, AT KALYAN.

MISC. APPL NO. 258/2024.

SMT. GUNASHRI GANESH SALUNKE,

Age: 47 years, Occupation: Housewife,

Residing at - C-104, Mangesh Srushti Fase II, Vasant Valley Road, Kalyan (West), District- Thane-421301.APPLICANT

V/s

1) KUM. SAKSHI GANESH SALUNKE,

Age: 23 years, Occupation: Student,

2) KUM. SAMIKSHA GANESH SALUNKE,

Age: 18 years Occupation: Student,

All Residing at - C-104, Mangesh Srushti Fase II, Vasant Valley Road, Kalyan (West), District- Thane-421301.

....OPPONENT

That the above named Applicant is the wife and Opponent No.2 and 3 are daughters of the deceased Mr. Ganesh Shivram Salunke (hereinafter referred to as '